

22

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 175/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017**

Name of the Company:


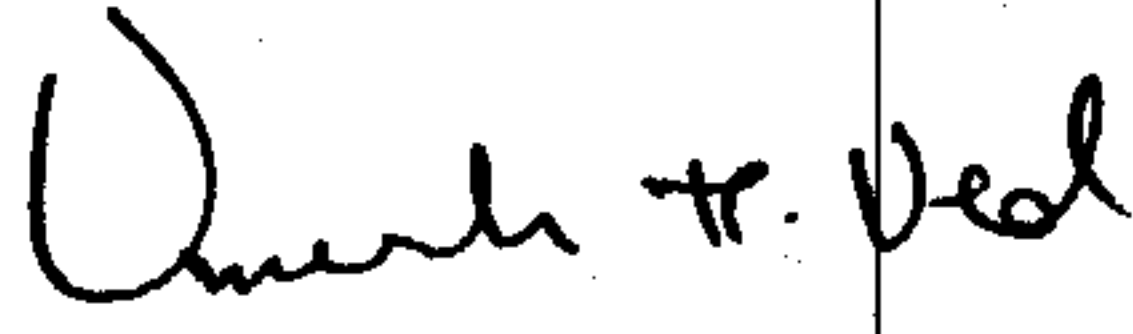
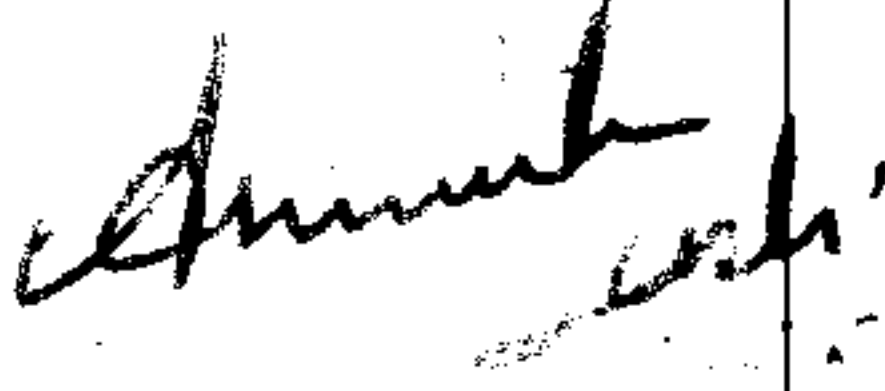

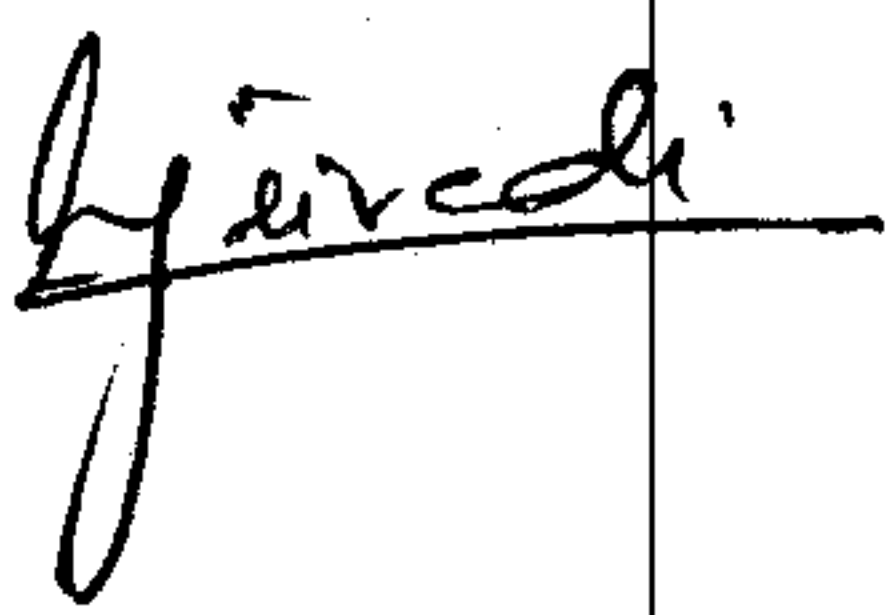
Entegra Ltd.

V/s.

Shree Maheshwar Hydel Power Corporation Ltd. & Ors.

Section of the Companies Act:

Sections 241 and 242 of the Companies Act,
2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AYTARSINGH PANESAR	Advocate	Resp No 5	
2.	Mr. Umesh Ved	Company Secretary	Petitioners	
3.	Ms. Amrita Joshi	Advocate	Petitioners	
4.	NAVIN PAHWA WITH RITU SHAH	SR. ADV ADV	Resp. No. 1	
⑤	Hiren Trivedi	Adv	Resp No 2	

ORDER

Learned PCS Mr. Umesh Ved with Learned Advocate Ms. Amrita Joshi present for Petitioner. Learned Advocate Mr. Avtarsingh Panesar present for Respondent no. 5. Learned Advocate Mr. Hiren Trivedi present for Respondent. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent no. 1.

Learned Advocate Mr. Avtarsingh Panesar filed Vakalatnama for Respondent no. 5.

Respondents furnished the address of Respondents no. 10 to 12 to the petitioner today.

Petitioner shall serve notice to Respondents no. 10 to 12 and shall file proof of service.

Respondent Counsel represented that Company appeal (AT) 237/2017 is listed on 07.11.2017 for hearing.

List the matter on 07.12.2017.

A handwritten signature in black ink, appearing to read 'Bikki Raveendra Babu', followed by a date '6.11.17' and a horizontal line.

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 06th day of November, 2017.